

ORDER DATED 20<sup>th</sup> NOVEMBER, 2007

Coram:

DR. K.B.S. RAJAN, MEMBER(J)

Order dt 20/11/07  
Copy of Draft  
may be given to  
6<sup>th</sup> Coorgell.

None for the applicant. Ld. Counsel for the Respondent submits that in the <sup>wake</sup> of issue of show-cause notice, the services of the applicant have been terminated invoking provisions of Article 81(b) for the due post in Kendriya Vidyalaya Sangathan. As such this O.A. has become infructuous. The applicant may have to challenge the final order of termination.

12-12-07

*Dm*  
*h/rd*  
S.O (J)

2. A new cause of action ~~is arising~~ <sup>having arisen</sup> as this O.A. has become infructuous and accordingly it has disposed of as become infructuous with liberty to the applicant to challenge order of termination if so advised. No costs.

*[Signature]*  
MEMBER (JUDICIAL)